# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

1

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Jud1.)

7.2.1

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHAT OKIGINAL APPLN.NO. 223 OF 1995 OF \1995 THANSFER APPLN .NO. OF 1995 (IN NO. CONTEMPT APPLN.NO. REVIEW APPLN.NO. OF 1995 (IN MISC PETITION NO. OF 1995 (IN Golap ch. Barrah. APPLICANT (S) N.O. 9 & or. ..... RESPONDENT(S) ... Mr. Jah Sarkan For the Applicant(s) M. M. Chanda For the Respondent(s)

29.9.9 (Vacation тню эррпсацов із 💆 Court)

form and within time.

deposited vide 327

C. F. of Rs. 50/-

Learned counsel Mr. Chanda moves this application for the applicant.

Mr. S.Ali, learned Sr. C.G.S.C. for the respondents also present.

The prayer in this application is for promotion on regular basis with effect from the date of promotion of his juniors with all consequential benefits. 'Issue notice on respondents to show cause as to why the application should not be admitted. Returnable on 28.11.95. List 28.11.95 for show cause and for consideration of addmission. Respondent Nos. 6 and 7 may be served through respondent No. 3.

n 26.10 85 e issui · N. 4677 -83 3.30/02 2017

OA/TA/CP/RA/MP No. of 19 OFFICE NOTE Put up after the notices are served Notice duly Sen on R-10: 1-4. Member volice great back. som R. No. 6 4.7. 412 Notice for R. no. 6 47 re ison throng R. M. B - no- 103-4 2.9176. Nonce and back Jon R. No. 6 & 7.

8-1-95

Mr.M.Chanda for the applicant. Mr.S. Ali. Sr.C.G.S.C. for the respondents.

It is unfortunate that despite our directions the notices of the respondent 6 & 7 are not sent through respondent No.3 and were sent with incomplete address. These have been returned. There is no opposition from respondent Nos. 1 to 5 for the admission.

O.A. is admitted. Issue/notice to all the respondents. It is directed that the notice of respondents No.6 & 7 should be sent through respondent No.3. 8 weeks for written statement. Adjourned for orders on 18-3-96.

Vice-Chairman

18.3.96

for R. W. 6 27.

Notice of R. no. 627 gain issued Brays 8.13.2.76

870 DMG, reported that there is no suck Reison la

serve the notice vide

Learned counsel Mr M.Chanda for the applicant. Service of notices on respondents No.6 and 7 could not be effected. However , Mr Chanda submits that since the applicant has retired from service the seniority of respondents No. 6 and 7 will not be effected and in the circumstance the O.A can proceed without service of notice on them. Written statement has not been submitted. Learned Addl C.G.S.C Mr G.Sarma submits on behalf of Sr.C.G.S.C Mr S.Ali kkak k for time to file the written statement. Allowed.

List on 22.4.96 for counter and further orders.

22.4.96

Mr S.Ali,Sr.C.G.S.C for the respondents.

Written statement has not been submitted.

List on 10.6.96 for written statement and further orders as requested by learned Sr.C.G.S.C.

Josia Day Lastice Day Despot No. 5

pg

Member

10-6-96

Mr.M.Chanda for the applicant.
Mr.S.Ali, Sr.C.G.S.C. for the respondents. Written statement has/been submitted. As requested by Mr.S.Ali the respondents are allowed as last opportunity to submit the written statement.

List for written statement and for further order on 15-7-96.

Member(A

Member(J)

lm.

15-7-96

Learned Sr.C.G.S.C. Mr.S.Ali for the respondents. None for the applicant. Written statement has not been submitted.

List for order on 7-8-96.

Member

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7.8.96 Mr M.Chanda for the applicant. Mr S.Ali, Sr.C.G.S.C for the respondents.

> Mr Ali seeks further time for filing written statement.

List for written statement and further orders on 5.9.96.

pg

5-9-96

Learned counsel Mr.M. Chanda for the applicant. Learned Sr.C.G.S.C. Mr.S.Ali for the respondents. Written statement has not been submitted.

List for hearing on 4-10-96. In the meantime the respondents may submit written statement.

Member

4.10.96

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 ${\tt Mr.\ M.Chanda}$  for the applicant.

S.Ali, Sr. C.G.S.C. for the respondents seeks further time to file writ statement.

List for written statement and furth order on 18.11.1996.

not been biled.

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None present.

Written statement not submitted.

List for written statement and further orders on 12.12.1996.

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1 statement his not be

12.12.96

Mr. S.Ali, Sr.C.G.S.C. for the

respondents.

Mr. Ali seeks time to written statement.

List for written statement and further orders on 7.1.1997.

trd

Learned counsel Mr:J.L.Sarkar for the applicant. Mr.S. Ali, Sr.C.G.S.C. prays for time to submit written statement This is a case of 1995 which is required early disposal.

List for hearing on 10-2-97 . In the meantime the respondents may submit writeten statement with copy to the counsel of the applicant.

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69 to 2471 on

8.5.97

Counsel for the parties submit that the case is ready for hearing.

List on 26.6.97 for hearing.

Chairman

26.6.97

Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.

Vice-Chairman

nkm

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH ::: GUWAHATI-5.

O.A. NO. 223 of 1995 T.A. NO.

DATE OF DECISION 26.6.1997

Shri G.C. Baruah

(PETITIONER(S)

Mr J.L. Sarkar and Mr M. Chanda

ADVOCATE FOR THE PETITIONER (S)

VERSUS

Union of India and others

RESPONDENT (8)

Mr S. Ali, Sr. C.G.S.C.

ADVOCATE FOR THE RESPONDENT. (S)

THE HON'BLE MR JUSTICE D.N. BARUAH, VICE-CHAIRMAN
THE HON'BLE MR G.L. SANGLYINE, ADMINISTRATIVE MEMBER

- 1. Whether Reporters of local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- 4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman

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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.223 of 1995

Date of decision: This the 26th day of June 1997

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Shri Golap Chandra Baruah Kowamora, Satra, Post Office Sukan Pulchuri, Sibsagar.

.....Applicant

By Advocate Mr J.L. Sarkar and Mr M. Chanda.

-versus-

- 1. The Union of India through the Secretary, Government of India, Department of Posts, New Delhi.
- 2. The Superintendent of Post Offices, Sibsagar Division, Jorhat.
- 3. Post Master General of Assam Circle, Guwahati.
- 4. The Director of Postal Services, Assam Circle, Guwahati.
- The Director General, Government of India, Department of Posts, New Delhi.
- 6. Shri Phukhan Chandra Rajkhowa, H.S.G. Grade II under PMG, Assam Circle, Guwahati.
- 7. Shri Abdul Hadim, H.S.G. Grade II under PMG, Assam Circle, Guwahati.

....Respondents

By Advocate Mr S. Ali, Sr. C.G.S.C.

#### ORDER

#### BARUAH.J. (V.C.)

In this application the applicant has prayed for direction to the respondents to give all the benefits of his promotion from the date on which his juniors had been promoted to the Higher Selection Grade II, i.e. from the month of April 1992.

- 2. The applicant at the material time was serving as Deputy Postmaster, Sibsagar. Before filing of this application he attained the age of supernnuation on 30.9.1994. His grievance is that he was not promoted to the time bound scale of the Postal Department under the Biennial Cadre Review Promotion Scheme. After completion of twentysix years of his service as per the said Biennial Cadre Review Promotion Scheme, the applicant was entitled to be promoted to Higher Selection Grade II (HSG II for short). For that purpose a Departmental Promotion Committee met in the year 1992. The Superintendent of Post Offices, Sibsagar, the respondent No.2, however, did not recommend his name for consideration by the DPC. Accordingly his name was not considered. Hence the present application.
- As the applicant had since retired, the respondent Nos.6 and 7 were considered not to be necessary parties; therefore, by order dated 18.3.1996 this Tribunal ordered to proceed the original application in the absence of the said respondent Nos.6 and 7. The other respondents, namely, respondent Nos.1 to 5 entered appearance through Mr S. Ali, learned Sr. C.G.S.C. and filed written statement. In reply to para 6.9 of the application, the respondents in para 11 of their written statement have stated thus:

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"11. ...... During 1992 case if fraudulant withdrawal came to light. So during pendency of investigation and Disc./action he was no eligible for promotion to the BCR Cadre."

- We have heard Mr M. Chanda, learned counsel for the' applicant and Mr S. Ali, learned Sr. C.G.S.C. Mr Chanda submits that at the time of consideration of his promotion theredisciplinary proceeding pending against disciplinary proceeding was initiated about a year after, i.e. in 1993. Therefore, according to Mr Chanda it was improper on the part of the Superintendent of Post Offices to withhold the name of the applicant. As per rule at the time of consideration of a promotion of any employee by the DPC if any disciplinary proceeding is pending the procedure to be adopted is to consider the case of the employee and make assessment and thereafter keep it under sealed cover. In the present case, however, this procedure was not required to be followed inasmuch as there was no disciplinary proceeding pending against the applicant at the time when the DPC met. Mr Ali has not been able to show any rule to enable the authority to withhold the name of the applicant in the present facts and circumstances of the case.
- In view of the above we are of the opinion that it was not proper on the part of the respondent No.2 to withhold the name of the applicant for consideration by the DPC. This action of respondent No.2 was not just, proper and fair.
- 6. Considering all the above we dispose of this application with a direction to the respondents, more specifically respondent No.2, to send the name of the applicant who has since retired for consideration by the DPC to be constituted and consider whether he was eligible for promotion under the time bound

scheme and then pass a reasoned order. If he is eligible for promotion, he shall be given all the consequential benefits. This must be done within a period of three months form the date of receipt of this order.

7. The application is accordingly disposed of. However, in the fact and circumstances of the case we make no order as to costs.

( G. L. SANGLYINE ) MEMBER (A) ( D. N. BARUAH ) VICE-CHAIRMAN

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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Filed by Mr off

An Application under Section 19 of the Administrative Tribunals Act, 1985.



o. A. No. 223 /95

Sri Golap Chandra Baruah

-versus-

Union of India and Others

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Filed by :

Advocate

## 1. Particulars of the applicant

Shri Golap Chandra Baruah
Son of late Thulon Chandra Baruah
Kowamora, Satra,

Post Office Sukan Pulchuri

ViaxankanxRuishuri
Via O.N.G.C., Sibsagar

P.O. Sibsagar-785640.

## Particulars of the respondents.

- 1. Union of India through Secretary, Govt. of India, Department of Posts, New Delhi
- 2. Superintendent of Post Offices,
  Sibsagar Division,
  Jorhat
- 3. Post Master General of Assam Circle, Guwahati
- The Director of Postal Services, Assam Circle,
  Guwahati
  - 5. The Director General,
    Government of India,
    Department of Posts,
    New Delhi.
- 6. Shi Phrkham Chardra Ragkhowa,

  Serving ON H.S. G. grade II woder.

  P.M. G. Assam Circle, annahids.

7. Shi Abdul Halim Serving as H.S.G. grade Il Inder P. M. G. Assam Cincle. Consorbah.

respondents ve 3 for Respondent so - 6 and 7:

## 3. Particulars for which this application is made:

This application is not made against any particular order but for promotion benefit of the applicant to the cadre of Higher Selection Grade II from LSG P/A for fixation of pensionary benefit under the scheme of Biennial Cadre review, on completion of 26 years of service, which is defied to the applicant on the ground of pendency of departmental proceedings and imposition of minor penalty to the applicants, although juniors were promoted to the cadre of Higher Selection Grade II, even prior to the issuance of charge sheet dated 19.8.93, and imposition of punishment order dated 30.9.93 by the Superintendent of Post Offices, and which is communicated to the applicant treating the period of suspension as spent on duty vide Office Order No. F.4-13/92-93 dated 3rd August/94 and corrigendum also issued vide letter No. F4-B/92-93 dated 16.9.94. This application is also made for fixation of pension in the Higher Scale of HSG II.

## 4. <u>Limitation</u>

That the applicant declares that the application is within limitation prescribed under the Administrative Tribunals Act, 1985.

#### 5. Jurisdiction

That the applicant further declares that the application is within the jurisdiction of this Hon'ble Tribunal.

#### 6. Facts of the case

- 5.1 That the applicant is a citizen of India and as such he is entitled to all the rights and privileges guaranteed by the Constitution of India. The applicant who was serving as Deputy Postmaster, Sibsagar and retired from service as Senior Postmaster, Nitaipukhuri with effect from 30.9.94 under the Superintendent of Post of Offices, Sibsagar.
- That your applicant entered into the service as time scale clerk with effect from 8.6.1959 under the Postal departments Govt. of India, thereafter the applicant was promoted to the cadre of Lower Selection Grade P.A. with effect from 30.11.1983 as the service of the applicant is satisfactory.
- next promotion of the applicant is due for the post of Higher Selection Grade II (in short HSG II) on completion of 26 years of service, this is also now as time bound promotion scheme of the postal department under the Biennial cadre review promotion scheme. The applicant is due for promotion with effect from 1986, In the year 1992

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and also in the year 1993, some of his juniors were promoted to the posts of HSG Grade II from the cadre of PAs/SAs and also from the cadre of LSG on completion of 26 years of service, but unfortunately the case of the applicant was not considered by the respondents for promotion to the cadre of H.S.G. Grade II. Be it stated that there was no disciplinary proceeding was pending against the applicant at the relegant time when promotion of the juniors of the applicant effected to the cadre of HSG II, which is highly discriminatory, unfair and arbitrary.

That the applicant begs to state that while he was working as Deputy Postmaster, Sibsagar, charges was brought against him i.e. the applicant regarding irregular withdrawal from savings account, whereby the postal authorities sustained a loss of R. 45,000/and the applicant was charged on the ground that while he is functioning as Deputy Postmaster, Sibsagar during the period from 14.7.92 to 28.7.92 failed to observe the provisions of Rule 33 of P.O. S.B. Manual Vol I and Rule 3(1)(ii) and 3(1) (iii) of CCS (Conduct) Rules, 1964 and ultimately, after enquiry order for recovery of Rs. 7200/- was passed against the applicant in 12 equal instalments @ Rs. 600/- per month and it was further ordered that tecovery should commence from the pay of the applicant of October, 1993, payable in November, 1993 vide Memo No. F4-13/92-93/GB dated 30.9.93.

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The above recovery order was passed on the ground which is quoted below:

"The official being a senior hand could have easily detected such irregularities but no proper supervision appears to have been taken while passing the withdrawals under reference.

I therefore conclude that the official failed to refute the charges brought against him under Rule 22 of PO SB Man. Vol. I which automatically proves his failure to maintain the provision of rule 3(1)9ii) and 3 (1) (iii) of CCS (Conduct) rules 1964. The charges having thus proved, the official deserves severe punishment towards recoupment of loss sustained by the department. Accordingly to meet the end of justice I issue the following order:

#### ORDER

I Shri P.V. Sugunan, Supdt. of Post Offices,
Sibsagar Division, Jorhat hereby order that a
sum of Rs. 7200/- (Rupees seven thousand two
hundred) only be recovered from the pay of
Shri Golap Baruah now SPM Nitaipukhuri in 12
(twelve) equal instalments of Rs. 600/- per
month and recovery should commence from the pay
of the official of Oct/93 payable in Nov./93.\*\*

A copy of of the order dated 30.9.93 is enclosed as Annexure-1.

6.5 That with reference to punishment order dated 30.9.93 the respondent No. 2 issued again the order under letter No. F4-13/92-93 dated 3.8.94 whereby the suspension period, from 7.4.93 to 25.7.93 of the applicant has been treated as on duty and it was further directed to pay full pay and allowances, for the aforesaid suspension period. The aforesaid order dated 3.4.94 was again rectified vide corrigendum issued under letter No. F4-13/92-93 dated 16.9.94, whereby period of suspension which was treated as on duty have shown correctly as 17.4.93 to 26.7.93. Thereby the chances of promotion of the applicant through Biennial cadre review further brightened and a fresh cause of action started again with effect from 3.8.94 and 16.9.94 respectively.

Copies of the Office Order dated, 3,8,94 and 16.9.94 are enclosed as Annexure 2 & 3 respectively.

- 6.6. That the applicant begs to state that he has retired from the Postal service with effect from 30.9.94 on superannuation and incuring a regular financial loss for non-promotion and as a result non-fixation of pay as well as non-fixation of pensionery benefits of the applicant.
- 6.7 That the applicant further begs to state that the respondents did not consider the case of the applicant for promotion to the next higher grade i.e. HSG II under a total misconception that a departmental proceedings is pending against him, whereas juniors of the applicant

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have been promoted to the cadre of HSG Grade II even during the year 1992 vide letter No. Staff/17-I/Rlg/TB/2nd/ Corr dated 22.4.1992 issued by the Chief Post Master General and also juniors were promoted vide letter No. B2 HSG dated 10.12.93. Be it stated that admittedly, there was no disciplinary proceedings pending against the applicant when juniors were promoted to the cadre of HSG Grade II. in the year 1992 and in the year 1993. Therefore, the applicant ought to have been promoted to the cadre of H.S.G. II alongwith his juniors and the recovery, should have been made from the applicant in the higher pay scale of Rs. 1600-50-2300-EB-60-2660 under 2nd time bound promotion scheme with effect from 1.10. 1991, in terms of Office Order dated 22.4.1992 (Annexure- ) but the respondents did not consider the promotion case of the applicant under total misconception that there is a departmental proceedings against the applicant whereas charge sheet has been served on the applicant vide Memo dated 19.8.93. Therefore, there was no charge or departmental proceedings prior to the date of 19.8.93. In this connection it may be stated that the applicant was placed under suspension vide Memo No. F4-13/92-93/G.B. dated 12.5.93 with effect from 17.4.93 to 26.7.93. Therefore, prior to 17.4.93 there was no departmental proceedings against the applicant and the applicant ought to have been promoted to the cadre of HSG Grade II alongwith his juniors.

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Copies of the Suspension order dated 12.5.93 and Charge sheet order dated 19.8.93 is enclosed as Annexure 4 and & respectively.

6.8 That the promotion order of the juniors of the applicant namely of Shri Phukhan Chandra Rajkhowa, Shri Abdul Halim, Shri Norsing Singh, Shri Manik Chandra Bordoloi and of Shri Dulat Chandra Bordoloi, who were serving as PAs/SAs/LLG cadre were promoted to Higher Selection Grade carrying scale of R. 1660-2660 under and time bound promotion scheme with effect from 1.10.91 under the office order dated 22.4.92 in pursuance of D G Posts New Delhi's letter No. 22-1/89-P-I dated 11.10. 91. Therefore the appointmen applicant is also entitled to be promoted in the cadre of H.S. Grade II at the relevant time when juniors of the applicant are promoted as there was no departmental proceedings at that relevant time when the juniors were promoted.

A copy of the promotion order dated 22.4.1992 is enclosed as Annexure-6.5.

6.9. That it is settled law when a charge sheet is issued to a Govt. Employee only then it will be presumed that a departmental proceeding is pending. In the instant case there was no such case pending against the applicant when the juniors were promoted. Therefore the applicant . ought to have been promoted to the cadre of HS Grade II and the recovery order passed against the applicant subsequently following departmental proceedings the amount should have been recovered from the higher pay scale of Rs. 1600-2660/- and the pensionery benefits of the applicant should be fixed in the higher scale of Rs. 1600-2660/-.

for his promotion from time to time vide his representations dated 21.2.92, 12.5.92, 22.3.93 and 1.10.94 but the respondents did not take any action regarding his promotion to the cadre of HSG II although the departmental proceeding had completed by 16.9.94 and the entire suspension period of the applicant was treated on duty and the applicant retired on 30.9.94. Therefore pensionery benefit of the applicant should be fixed at the scale of \$. 1600-2660/-treating the applicant to the cadre of H.S. Grade II.

Copy of the representations dated 21.2.92.

12.5.92,22.3.93 and 1.10.94 are enclosed as Annexures

12.5.92 and 10 respectively. (, 7, 8 and gives pectively.)

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and expired on the therefore have the Hon'ble Tribunal may also be pleased to condone the delay if any. However, since the applicant is now entitled only refixation benefit as he has already been retired from service therefore the application is well within the limitation.

6.12. This application is made bonafide and for the cause of justice.

#### 7. Reliefs sought for

Under the facts and circumstances stated above, the applicant prays for the following reliefs:

- 1. That the applicant be promoted to the cadre of HSG-II in terms of Biennial Cadre Review Scheme on regular basis from the date of his juniors promotion with all consequential benefits.
- 2. That the respondents be directed to refix the pensionery benefit of the applicant in the scale of &.1600-2660/- in terms of prayer No. 1.
- To pass any other order or orders as deemed fit and proper.
- 4. Costs of the case

The abo e prayers are made on the following amongst other -

#### GROUNDS

1. For that the case of the applicant was not considered to the post of HSG Grade II under the the scheme of Biennial Cadre Review.

- 7. 2. For that the juniors of the applicant were considered for promotion under the Biennial Cadre Review Scheme and subsequently promoted to the Cadre of HSG Grade II in supersession of the claim of the applicant.
  - 3. For that at the time when juniors of the applicant were considered from promotion to the cadre of HSG-II at the relevant time there was no disciplinary proceedings pending against the applicant.
  - 4. For that departmental proceeding initiated against the applicant after promotion of the juniors of the applicant to the cadre of HSG Grade II.
  - 5. For the financial loss being recurring nature therefore the cause of action arise in every month.

## 8. Interim Relief Sought for :

 $$^{\rm D}$uring the pendency of the case the applicant prays for the following relief :$ 

1. That the respondents be directed to consider the case of the applicant for promotion to the cadre of HSG Grade II during the pendency of the case and further be pleased to direct the respondents to consider his refixation of pensionery benefits in the scale of Rs. 1600-2660/-.

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The abo e relief is prayed on the ground explained in paragraph 7 of this application, if the same is not granted the applicant will suffer an irreparable loss.

- 9. That the applicant has not filed any other application in any other Court/Tribunal.
- That the applicant declares that all the remedies available have been exhausted by him. This Hon'ble Tribunal is the only remedyl
- 11. Particulars of the Postal Order:

Postal Order No.

: 327 529,

Date of Issue

: 25-9-95.

Issued from

: G.P.O. Guwahati

Payable at

: G.P.O., Guwahati

- 12. An Index of documents is enclosed.
- 13. Documents enclosed:

As per Index.

## <u>V E R I F I C A T I O N</u>

I, Shri Golap Chandra Baruah, son of late Thulon Chandra Baruah, Satra, Post Office Sukan Pulchuri via O.N.G.C. Sibsagar, P.O. Sibsagar do herehy declare and verify that the statements made in this application are true to my knowledge and belief and I have not suppressed any material facts.

I sign this verification on this the 28th day of September 1995.

Sie Golop Ch. Bosnah

SIGNATURE

DEPARTMENT OF POSTS INDIA
OFFICE OF THE SUPDT. OF POST OFFICES : SIBSAGAR DIVISION
JORHAT 785001

Memo No. F4-13/92-93/GB Dated at Jorhat the 30.9.93.

In this office memo of even No. dated 19.8.93, Shri Golap Ch. Baruah, the then Dy. Postmaster Sibsagar HO and now DPM Netaipukhuri SO was informed of the action proposed to be taken against him under Rule 16 of CCS (CC&A) Rules 1965 on the basis of the memo of allegation enclosed thereto. The aforesaid memo was received by Shri Golap Ch. Baruah on 7.9.93 and the official submitted his written representation dated 16.9.93 which was received at this office on 22.9.93.

The case in brief is that Shri Dhiren Chutia depositor of Sibsagar HO SB A/c No. 217078 supplied for withdrawal of Rs. 20000/- on 25.11.92 at Sibsagar HO. In course of noting shown the transactions by the lodge PA of Sibsagar HO, he noticed that as per HO ledger the balance in the aforesaid account was Rs. 970 with DLT 5.8.92 and the passbook bears a balance of Rs. 54706.45.

Enquiries made into the case revealed that amount of Rs. 20000/-. Rs. 15000/- and Rs. 10,000 were withdrawn on 14.7.92, 16.7.92 and 28.7.92 respectively by producing SB-7. But none of these transactions have been found note in the pass book account No. 217078 produced by Shri Dhir Chutia.

On further examination it revealed that the withdrawal of Rs. 20000/- was applied through one messengeshx; messenger Shri Nogen Chutia and his signature was attested by one Shri SHIRAN CHUTIA. But the name and signature of messenger Shri Nogen Chutia were scored and withdrawal was alloed to one Shri Dhiran Chutia. Again on 16.7.92, a sum of Rs. 15000/- was withdrawn by producing SB-7 dated 16.7.92 through one Shri BIRAN CHUTIA duly attested by one Shri DHIRAN CHUTIA. At the payment side, the acquittance of Rs. 15000/- was signed by the one DHIRAN CHUTIA. Similarly on 28.7.92 a sum of



#### ANNEXURE - 1 (Contd.)

sum of Rs. 10000/- was paid obtaining SB-7 dated 29.7.92 to Shri Manu Chitia, the signature being attested by one DHIRAN CHUTIA. But on the acquittance side two signatures were obtained of one DHIRAN CHUTIA and the other is of one Manu Chutia with date noted as 29.7.92.

It is therefore found that the irregularities such as scoring the name of the messe/nger, depositor obtaining of two signatures and putting of an advance date as cited above were not challenged by Shri Golap Baruah of Sibsagar Ho. All the above withdrawals were allowed without producing pass book. Due to non challenging of the irregularities and also due to allowing withdrawal without pass books the department is to sustain a loss of Rs. 45000/- towards settlement of claim of the depositor.

It is therefore charged that Shri Golap Baruah while functioning as DPM Sibsagar Ho during the period from 14.7.92 to 28.7.92, failed to observe the provision of rule 23 of PO SB Manual Vol. I and rule 3(1) (ii) and 3(1) (iii) of CCS (Conduct) Rules 1964.

In his written representation the official has stated as under:

- I nonpathetically deny the charges levied agains me, on the basis of statement of imputation of misconduct or misbehaviour vide your Memo referred above. My denial of the charges are based on the following facts. I would like to state the fact that circumstances categorically which are very much relevant and worth considerable in the instant case.
- (i) It is alleged that withdrawal of Rs. 20000/-, Rs. 15000/- and Rs. 10000/- on 14.7.92,16,7,92 and 28.7.92 respectively were allowed by me without production of the P.B. bearing Sibsagar HO SB A/c No. 217078 standing in the name of Shri Dhiren Chutia.

I would like to draw your kind attention towards the fact that the withdrawal for even a very negligible amount cannot be allowed either by counter PA/Ledger PA or by DPM/



Supervisor of SB branch as per rule 33(1) of SB Manual Vol I of any amount form PO SB Account and as such it is known to every official of the department whoever has been entrusted with the duties of SB counter Asstt. Ledger Asstt. Dy. PM (SB) etc. In the instant case also the withdrawal was newer allowed without production and entry in the PB bearing A/c No. 217078 of Shri Dhiren Chutia because of common procedure cannot commit such mistake and specially the official at SB counter, SB Ledger Section and and DPM. Here I would like to mention another related fact that the pass book which was seized from the custody of Shri Dhiren Chutia on 25.11.92 bearing the account No. 217078 of Sibsagar HO had no entry of any withdrawal dated 14.7.92, # 16.7.92 and 28.7.92 amounting to Rs. 45000/- in total. It is obvious that depositor had a parallel Pass Book of same account No. and with same balance. The enquiry should have been concentrated on this vital point but despite of my repeated hints, the then enquiry officer could not pay his attention on this vital point rather they followed a sterio type method and thereby the enquiry officer could find the day to day practional and clerical irregularities only on the PO and HO staff.

Vol I it is the counter assistant and the ledger Asstt who are to check the signature of the depositor on SB-7 compare with SS avaidable on Specimen Signature Card (SB-3), sign below the signature of the depositor in token of having carried out the checks, both the officials should compare and pass the signature and signed the withdrawal form in token of having done so. They are also bound to make entry in the PB, in the ledger card with their initial and then the SB.7, Pass Book, Ledger card are put up before the DPM for order. It is nowhere mentioned in any rule that DPM should check the SS of the depositor when it is properly compared and passed the SB counter clerk/ldeger clerk in token.

Attendad

- As there was nothing doubtful and the SB counter clerk and ledger Asstt. are satisfied and duly passed the withdrawals, I being the SPM allowed the withdrawal in normal course.
- Sometimes it happens that the depositor nominate somebody as his messerger/agent, attest his signature on application for withdrawal but later on appears himself on the receipt side. In the last case also it might had happened so as because the said depositor works in a State Govt. office adjuscent to the HPO. Normally the acquittance of the depositor is to be taken on the receipt side of SB-7 by the counter clerk before making payment and DPM had nothing to do with this. As such on this score, I may not be taken into account as it was done after by passing the withdrawals. As everything was normal and there was no reason to doubt, the genuineness of the withdrawal, depositor his specimen signature etc. so that the question of any challenge does not arise. It is very easy to challenge in letter but it is very difficult in practice. It would not be out of the place to mention here that despite my suggestion, the juniormost officials have very poor working knowledge and capabilities were posted as counter clerk/ledger clerk which caused a lot of inconvenience and problem besides effecting proper supervision by the DPM.
- Regarding putting of advance date, I would say that it was seen by counter Asstt/Ledger Asstt and it might have been slipped from my notice and due to oversight I might have not seen it.
- 6. I would like to state that in normal way and circumstances I have not violated the provision of rule 33 of PO SB Manual Vol. I intentionally as such I refute the charges levelled against me.
- Turing my entire service devoted myself fully with the duties entrusted to me and did not do anything which may cause as unbecoming of the Govt. servant in anyway. In view of provincement facts narrated above I refute the



- .5-

charges of violation of provision of rule 3(1) (ii) (iii) of CCS (Conduct) Rules 1964.

In view of the above I request you to kindly exonerate me from the charges framed against me " $_{ullet}$ 

From the written statement of defence submitted by the official has interalia stated that the official denies the charges levelled against him on the following grounds that it cannot be a fact that the alleged withdrawals were allowed without production of pass book and in case of withdrawals of Rs..20000/-, 15000/-, 10000 on 14.7.92, 16.7.92 and 28.7.92 respectively were allowed without a pass book. The official therefore doubt that the depositor might be having a parrallel pass book with same No. and amount which the eqquiry officer failed to detect instead they submitted a sterio type report.

The official also argued that there is nothing in rule 33 (2) (i) (ii) (iii) of PO SB Manual Vol. I that DPM is to verify the signature of the depositors rather he pointed out that it is the duty of the counter Asstt. ledger Asstt. to compare the signature of the depositors and put up to the DPM for further action. The official also further stated that so happen sometimes that depositors after nominating someone as messenger decides to take payment personally and attend himself. The official therefore argued that the counter PA might have accepted the signature of the depositor on the payment side without his knowledge. It is also further pointed out by the official that putting of an advance date by the depositor/messenger it is the duty of the counter PA to notice the same and this might have escaped his notice.

At last the official has stated that in a normal way he has not violated the provision of rule 33 of PO SB Manual Manual Vol. I and requested to exonerate him from the charges.

Nowf from the above discussion I find after examination of SB-7 dated 14.7.92,16.7.92 and 28.7.92 as



particularised above that there is a difference in the name of the depositor signed on SB-7 as particularised above but the difference has not been challenged by the official. The scoring of the name and signature of messenger were also not challenged which wasgross irregularities in case of payment of such a heavy amount. Whatever the official has stated about possession of a parallel pas book by the depositor is not tenable to me on the ground that there is nothing to show that a duplicate pass book issued from Sibsagar HO and there been a fake pass book issued for taking payment of the aforesaid withdrawals this could have been noticed by examining the date stamp and signature on the pass book itself. But nothing such was detected or challenged rather withdrawals having so many corrections and overwriting on the SB-7 were allowed.

The official being a senior hand could have easily detected such irregularities but no proper supervision appears to have been taken while passing the withdrawals under reference.

I, therefore connclude that the official failed to refute the charges brought against him under rule 33 of PO SB Man. Vol.I which automatically proves his failure to maintain the provision of rule 3(1)(ii) and 3 (1)(iii) of CCS(Conduct) rules 1964. The charges having thus proved, the official deserves severe punishment towards redoupment of loss sustained by the department. Accordingly to meet the end of justice I issue the following order:

#### ORDER

I Shri P.V. Sugunan, Supdt. of Post Offices, Sibsagar Division, Jorhat hereby order that a sum of Rs. 7200/- (Rupees seven thousand two hundred) only be recoveredfrom the pay of Shri Golap Baruah now SPM Nitaipukhuri in 12 (Twelve) equal instalments @ Rs. 600/- per month and recovery should commence from the pay of the official of Oct/93 payable in No./93.

Sd/- P.V.Sugunan
Supdt. of Post Offices, Sibsagar Divn.,
Jorhat.

Copy for information and necessary action to :

- The Postmaster Sibsagar.
- 2. Shri Golap Baruah, SPM, Nitaipukhuri
- 3. The Director of Accounts (Postal) Calcutta through the Postmas-
- Punishment Register
- 5. CR of Shri GOlap Baruah
- 6. P/F of the Official

1-10 Spare

Sd/- Illegible Supdt. of Post Offices, Sibsagar Divn. Jorhat

Atte while

DEPARTMENT OF POSTS : INDIA

O/O THE SUPDT. OF POST OFFICES SIBSAGAR DIVN. JORHAT-785001

No. F4-13/92-93

Dated at Jorhat the 3rd Aug./94

Sri Golap Ch. Baruah, the then DPM Sibsagar H.O. and how SPM Nitaipukhuti S.O. was placed under suspension w.e.f. 7.4.93 having a disciplinary case was contemplated against him and subsequently the suspension order was revoked vide this Office Order of even No. dated 22.7.93 and the official resumed duty on 26.7.93. Therefore, the official was under suspension from 7.4.93 to 25.4.93.

Disciplinary case contemplated was finally decided on 30.9.93 vide Memo of even No. dated 30.9.93 with the order of punishment of recovery of Rs. 7200/-

Since the official who was placed under suspension was awarded with minor penalty the following orders are issued.

#### ORDER

The period of suspension from 7.4.93 to 25.7.93 of the official be treated as on spent on duty and full pay & allowances be paid to the official from the period of 7.4.93 to 25.7.93 deducting the subsistence allowance already drawn & disbursed to him for the above period.

Sd/- N.R. Baul Supdt. of Post Offices, Sibsagar Division, Jorhat.

Copy forwarded for information and N/A to :

- The Postmaster Sibsagar H.O.
- The DAA(P) Calcutta through PM Sibsagar
- 3. Sri Golap Ch. Baruah, SPM Nitaipukhuri on leave C/o DPM Sibsagar H.O.
- 4-6. Spares

Sd/- Illegible
Supdt. of Post Offices
Sibsagar Division, Jorhat

A He et al

DEPARTMENT OF POSTS : INDIA

O/o THE SUPDT. OF POST OFFICE SIBSAGAR DIVN. JORHAR-785001

No. <u>F4-</u>13/92-93

Dated the Jorhat the 16th Sept/94

#### CORRIGENDUM

The period of suspension spent by Shri Golap

Ch. Baruah whereever appears in this Office Memo of

even No. dated 3.8.94 may kindly be corrected and read as

follows - 17.4.93 to 26.7.93.

Furthermore the period of suspension spent by the official from 17.4.93 to 26.7.93 may be treated as on spent on duty for all purposes.

Sd/- N.R.BAUL

Supdt. of Post Offices Sibsagar Division, Forhat

Copy forwarded to :-

- 1. The Postmaster Sibsagar H.O. with reference to his No. PF/Golap Baruah dtd. 9.8.94.
- Sri Golap <sup>C</sup>h. Baruah, SPM Nitaipukhuri on leave C/o DPM Sibsagar H.O.
- 3. DAA (P) Calcutta through PM Sibsagar.
- 4-6 Spares

A Hested

Sd/- Supdt. of Post Offices, Sibsagar Divn. Jorhar.

DEPARTMENT OF POSTS INDIA
OFFICE OF THE SUPDT. OF POST OFFICES, SIBSAGAR DIVISION, FORHAT

Memo No. F4/3/92-93/G.B. Dated at Jorhat the 12.5.93

Shri Golap Ch Baruah, DPM, Sibsagar HO WAS PLACED UNDER SUSPENSION UNDER THIS OFFICE Memo No. F\$/3/92-93 dated Jorhat the 7.4.93 During the first 3 (three) months of suspension the official will draw subsistence allowance of the amount equal to leave salary which he would have drawn on half pay or half average pay as the case may be.

The official will however be allowed to the benefits of HRA as admissible to him on the basis of his pay which he had drawn before the date of his suspension subject to the usual condition. Separate Memo for the period beyond 3 (three) months will be issued in due course if necessary.

The drawal and payment to the official is a subject to the furnishing by the official a certificate in each month to the effect that he is not engaged in any other employment, business, profession or vocation during his suspension.

The headquarters of Shri Golap Ch. Baruah, DPM SB during suspension will be at Sibsagar and he should not leave headquarters without obtaining previous permission from the authority concerned.

Sd/- P.V. Suguman)
Supdt. of Post Offices,
Sibsagar, Division, Jorhat.

Copy for information and necessary action to :

- 1. Shri Golap Ch Baruah, DPM-Sibsagar (mmderxsupervision)
- xxxxThe Postmaster, Sibsagar (under Supervision)
- 3. The Director of Accounts (Postal) Calcutta
- P/F of the Official
- 5. Spare

Sd/- Illegible
Supdt. of Post Offices
Sibsagar Division, Jorhat

Attested John John

#### ANNEXURE - 65.

DEPARTMENT OF POSTS
OFFICE OF THE CHIEF POSTMASTER GENERAL : ASSAM CIRCLE
GUWAHATI-781001.

No. Staff/17-1/Rlg/TB 2nd/Corr

Dated at Guwahati the 22.4.92

In pursuance of DG posts, New Delhi's letter No. 22-1/89-PE-I, dated 11.10.91, the DPS, Assam, Circle, Guwahati is pleased to promote the following officials who have comple ted 26 years of service in PAs/SAs/ESG cadre to higher selection grade carrying scale of Rs. 1600-50-2300-EB-60-2660 under 2nd Time Bound Promotion Scheme with effect from 01.10.91.

S1. Name of the official No.	Commu- nity	Name of the Divn. under which the official is working	Date of effect
1 2	3	4	5
1 S/Sri Banka Bihari Das	SC S	SSRMs,GH-Dn,Guwahati	01.10.9
2 Muneswar Chowdhury	SC	-do-	-do-
3 Rashamay Ch.Chowdhury	oc	-do-	-do-
4 Dulal Ch.Lodh	oc	-do-	-do-
5 Sudhendu Sekhar Sen	OC	-do-	-do-
6 Dinesh Ch. Dey	oc	-do-	-do-
7 SudMin Ch.Bhattacherjee	OC	-do-	-do-
8 Dinesh Ch. Dey	OC	-do-	-do-
9. Bijoy Bhusan Das	OC	-do-	-do-
10.Ranjit Kr. Bhattacharjee	oc	-do-	-do-
11.Smt Kanta Sengupta	oc	-do-	-do-
12. Umesh Chanda	oc ·	-do-	-do-
13. Krishna Mohan Roy	SC	-do-	-do-
14.Pramesh Ch. Paul	oc	-do-	-do-
15.Mathura Nath Das	SC	-do-	-do-
16.Bipul <sup>C</sup> h.Deb	oc	-do-	-do-
17.Hrishikesh Bhattacharjee	oc	-do-	-do-
18.Smt. Amita Dey	oc	-do-	-do-
19.Sri Amit Kr. Bhattacharjee	9 OC	-do-	-do-
20.Karuna Kr. Paul	OC	-do-	-do-
21.Mani Bhusan Das	SC	-do-	-do-
22.Girindra Ch. Das	sc	-do-	-do-
23.Krishna Mohon Purakayastha	a SC	-do-	-do-
24.Dhirendra Ch.Roy-I	SC	-do-	-do-
25.Amrendra Kr. Das	SC	-do-	-do-

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## Annexure-5 (Contd.)

1	2	3	4	5
			_	
26.	Krishna Ch.Chakraborty	oc	-do-	-do-
27.	Sabyasachi Basu	oc	-do-	-do-
28.	Dilip Kr. Biswas	OC	-do-	-do-
29.	Lal Chand Roy	SC	-do-	-do+
30.	Jogendra Ch. Das I	SC	-do-	-do-
31.	Purna Chandra Bharali	OC	-do-	-do-
32.	Satyamay Bhattacherjee	OC	-do-	-do-
33.	Manindra Kr. Das	OC	-do-	-do-
34.	Guru <sup>P</sup> rasad Giri	OC	-do-	-do-
35.	Jyotish <sup>C</sup> h. <sup>S</sup> ikdar	SC	-do-	-do-
36.	Manik Roy	OC	-do-	-do-
37.	Smt. Arati Das	OC	-do-	-do-
3 <b>8.</b>	Subrata Mohan Deb	OC	-do-	-do-
39.	Smt. Jyotika Rani Bhatta- charjee	oc	-do-	-do-
40.	Jyotirmoy Bhattacharjee	oc	-do-	-do-
41.	Niranjan Deb	oc	-do-	-do-
42.	Pradip Ranjan Sen	OC	-do-	-do-
43.	Smt. Pranati Deb	OC	-do-	-do-
44.	Ajit Behari Chowdhury	OC	-do-	-do-
45.	Krishna Kanta Nath	OC	-do-	-do-
46.	Smt. Malati Deb	OC	-do-	-do-
47.	Gajendra Nath Sarma	OC	NALBARI BARPETA DN.	-do-
48.	Prem Nath Gayari	OC	-do-	-do-
49.	Gajendra Ch. Rabha	-	-do-	-do-
50.	Keshab Ch. Barman	-	-do-	-do-
51.	Hari Ch. Deka	-	-do-	-do-
52.	Kamal Ch Sarma	-	-do-	-do-
53.	Bhuban Ch. Barman	-	-do-	-do-
54.	Ramesh Ch. Barman	-	-do-	-do-
55.	Baneswar <sup>H</sup> aloi	***	<b>+</b> do−	-do-
56₩	Harendra Nath Baro	-	-do-	-do-
57.	Ramani Mohon Haloi	-	-do-	-do-
58-	Prafulla <sup>C</sup> h. Thakuria	-	-do-	-do-
59.	Rambal Boro	-	-do-	-do-
60.	Debendra Nath Das	-	-do-	-do-
61.	Tarani Ch. Das	-	-do-	-do-
62.	Upendra Nath Sarma	-	-do-	-do-
63.	Chandra Kanta Nath	-	-do-	-do-
64.	Libon Ch Boro	-	-do-	-do-

Attested Chiles.

1	2	3	4	5
	C		-do-	-do-
65	Smt Bulbulara MaxwamiBegum	_	-do-	<u>-</u> do-
66	Bhubaneswar Goswami		-do-	-do-
67	Kanak Ch. Talukdar	_	-do-	-do-
68	Krishna Rajbangshi	_	-do-	-do-
69 70	Gajendra Nath Kalita	<u> </u>	-do-	-do-
70	Ranidhar Talukdar		-do-	-do-
71	Soneswar Barman		-do-	-do-
72	Munindra Kalita-II	-		
73	Ghanashyam Das (26 yerars. not completed)	-	-do-	-do-
74.	Bikash Das	-	-do-	-do-
75.	Dinesh Ch Bhagawati	-	-do-	-do-
76	Dwijendra Ch Das	-	-do-	-do-
77	Manik Ch Rajbangshi	•	<b>-</b> do-	-do-
78	Ananta-Mohon Kakati	-	<b>e</b> do−	-do-
79	Mukunda Deb Chowdhury	-	-do-	-do-
80.	Debeswar Talukdar	-	-do-	-do-
81.	Harinath Sarma	-	-do-	-do-
82	Achut Ch. Sarma	-	-do-	-do-
83	Kamala Kanta Sarma	-	-do-	-do-
84	Jogendra <sup>N</sup> ath Pathak	-	-do-	-do-
85	Nara Kumar Das	-	-do-	-do-
8 <b>6</b>	Sudhangshu Baran Roy	OC	GOALPARA DN DHUBRI	-do-
87	Radheshyam Saha	OC	-do-	-do-
88	Sailendra Nath Das	OC	-do-	-do-
89	Rahitaswa Mandal	SC	-do-	-go-
90	Tarapada Guha	OC	-do-	-do-
91	Kanauz Kr. Dutta	oC	-do-	-do-
92	Dhirendra Narayan Das	oc	-do-	-do-
93	Paresh Ch Das	ÓC	-do-	-do-
94	Sibendra Nath Paul	OC	-do-	-do-
95	Nagendra Ch Hato	ST	-do-	-do-
96	Parimal Chowdhury	SC	-do-	-do-
97	Sitangshu Chowdhury	OC	-do-	-do-
98	Tarun Ch. Das	oc	-do-	-do-
99	Tikeswar Brahma	ST	-do-	-do-
100	Prafulla Kr. Brahma	s	-do-	-do-



1	2	3	4	5
101	l Smt Kanika Bhattacharje	<b>○</b> OC	GOALPARA DN, DHUBRI	*****
102	Nach	oc	-do-	1.10.91
103	compar redr	oc	-do-	-do- 4
104		oc	-do-	-do-
105	and an and and and an analysis	oc	-do-	-do-
106	mard mach Kallea	oc	-do-	-do-
107	mean itt. ogndata	oc	-do-	-do-
108	and a second matakar	sc	-do-	-do-
109	- 11-011 Millied	ÖC	NOWGONG DN, NOWGONG	-do-
110	Subha Sh.Sarma	oc	-do-	-do-
111	Bidya Kanta Laskar	oc	-do-	-do-
112	Iswar Chandra Sarma	oc	-do-	-do-
113	Kshira Kanta H <sub>azarik</sub> a	oc	-do-	-do-
114	Purna Kanta Kakati	oc	-do-	-do-
115	Dinesh Ch. Das	oc	-do-	-do-
116	Chena Ram Das	SÇ	-do-	-do-
117	Manik Ch. Mudoi	oc	-do-	-do-
118	Moheswar Gayan	OC	-do-	-do-
119	Golok Ch.Dadhara	oc	-do-	-do-
120	<sup>A</sup> nil <sup>R</sup> anjan Sarkar	oc	-do-	-do-
121	Bholaram Baidya	oc	-do-	-do-
122	Baloram Borah	oc	-do-	-do-
123	Siba K <sub>anta</sub> Deka	oc	-do-	-do-
124	Rajani Kanta Baruah	OC	-do-	-do-
125	Loknath Saikia	oc		-do-
126	Birendra Nath Bora	OC	-do-	-do-
	Joy Ch. Bora	OC	-do-	-do-
	Padmeswar Das	SC	-do-	-do-
	Jitendra Ch Das	SC	-do-	-do-
130	Debabrata Chakraborty	OC		-do-
	Chandra Kanta Das	SC		-do-
	Lilaram Kalita	OC		-do-
133	Pithuram Chowdhury	OC .		-do-
	Dhani Ram Laskar	OC	-30	-do-
	Shana Kanta Das	SC	-30	-do-
23,6 R	Rajani Kanta Saikia	OC	-do	-do-
137 A	zizur Rahman	oc	<b>.</b>	-do-
138 K	hagendra Nath Rabha	ST	-do	-do-
			<u>uu-</u>	do-

Attested Sular

-		3	4	5
1	2	<u>ي</u>		
139	Ramendra Lal Chakraborty	oc	-do-	-do-
140	Sashi Kanta Deka	oc	-do-	-do-
141	Santa Ram Konwar	ST	-do-	-do-
142	Atul Ch. Sarmabaruah	oč.	-do-	-do-
143	Badan Ch Nath	OC	-do-	-do-
143	Umesh Ch Sarma	OC	-do-	-do-
145	Anil Krishna <sup>K</sup> armakar	OC	-do-	-do-
145		oc	-do-	-do-
147	Abrar Ali Laskar	OC	-do-	-do-
148	Prafulla Ch. Sarkar	OC	-do-	-do-
149	Salil Rn. Sur	OC	-do-	-do-
150	Monoranjan Ghose	OC	-do-	-do-
151	Ashim Dutta	00	-do-	-do-
151	Abdush Malik	00	TINSUKIA DN.TINSUKIA	
153	Bipin Sonowal	ST	-do-	-do-
	Bidyut Kr. Dutta	oc	-do-	-do-
155	- Basanta Deka	OC	-do-	-do-
156	Chanchal Das	OC	-do-	-do-
157	Chittranjan Das	OC	-do-	-do-
158	Hyder Hussain	OC	-do-	-do-
159	Jadunath Baruah	OC	-do-	-do-
160	Kalipada Barman Roy	OC	-do-	-do-
161	Lokeswar Dutta	OC	-do-	-do-
162	Lohit Hazarika	SC	-do-	-do-
163	Manik Das-II	ST	-do-	-do-
164	Nilendujyoti Bhattacharjee		-do-	-do-
165	Naba Kumar Saikia	ST	-do-	-do-
166	Nabin Sarma	OC	-do-	-do-
167	Nirmal Kr Chowdhury	oc	-do-	-do-
168	Nikhil Bhowmik	OC	-do-	-do-
169	Puspadhar Katoky	ÖC	-do-	-do-
170	P K Sukalabaidya	OC	-do-	-do-
171	Rohini Kr <sup>T</sup> alukdar	OC	-do-	-do-
172	Sunil Ranjan Ghosh	OC	-do-	-do-
<b>17</b> 3	Tarani Kanta Deka	oc	DARRANG DN, TEZPUR	-do-
174	Panindra Das	ST	-do-	-do-
175	Jiban Borah-I	sc	-do-	-do-



***			•	
1	2	3	4	5
176	Dineswar Bania	SC	DARRANG DN, TEZPUR	1.10.91
177	Kripendra Nath Sarmah	OC	-do-	-do-
178		OC	-do-	-do-
179	Premananda Das	OC	-do-	-do-
180	Nabin Ch Deka	OC	-do-	-do-
181	Nirmal Ch. Das-I	oc	-do-	-do-
182	D B Roy Barman	OC	-do-	-do-
183	Rupendra Nath Hazarika	SC	-do-	-do-
184	Kalijiban Halder	SC	-do-	-do-
185	Gagan Ch Dauka	oc	-ob-	-do-
186	Gopikanta Baruah	oc	-do-	-do-
` 187	Paresh Ch Sarkar	SC	-do-	-do-
188	Golok Ch Nath	oc ·	-do-	-do-
189	Hamendra <sup>N</sup> ath Barman	ОС	-do-	-do-
190	Nasumuddin Ahmed	OC	-do-	-do-
191	Hangshadhar Sarmah	OC	-do-	-do-
192	Narendra Nath Barthakur	oc	-do-	-do-
193	Abdul Hakim	ОС	-do-	-do-
194	Chabin Ch Kalita	oc	-do-	-do-
195	Basundhar Nath Borah	oc	-do-	-do-
196	Moniram Kumar	OC	-do-	-do-
197	Haranath Baruah	oc	-do-	-do-
198	Dwarikanath Talukdar	OC	-do-	-do-
199	Badal Ch Chowdhury	oc	-do-	-do-
200	Santosh Kr Saha	OC	-do-	-do-
201	Basundhar Sarma	OC	-do-	-do-
202	Ramani Mohon Mazumder	OC	-do-	-do-
203	Sadhuram Das	SC	-do-	-do-
208	Samser Ali	OC	-do-	-do-
205	Dayaram Mali	SC	-do-	-do-
206	Surendra Nath Rabha	ST	-do-	-do-
207	Maneswar Hira	SC	-do-	-do-
208	Madan Ch Sarmah	OC	-do-	-do-
209	Nabin Saikia	OC	-do-	-do-
210	Chandra Kanta Sarmah	OC	-do-	-do-
211	Prafull Ch Kalita	OC.	-do-	-do-
212	Upendra Nath Das	OC	-do-	-do-
213	Niloram Baro	ST	-do-	-do-
214	Phanidhar Kakati	ST	-do-	-do-
215	Tankeswar Saikia	oc	-do-	-do-

Attested by

1	2	3	4	5
246				
216	Promod Saikia	oc	DARRANG DN, TEXPUR	1.10 91.
217	Cheniram Saikia	OC	-do	-do-
218	Jaidev Ch. Paul	oc	-do-	-do-
219	Sarafraj Ali Hazarika	oc	DIBRUGARH DN, DIBRU- GARH	-do-
220	Ghanshyam Kalita	oc	-do-	-do-
221	Md. Hafiz	OC	-do-	-do-
222	Uday Ch Bhagawati	OC	-do-	-do-
223	Harkanta Saikia	oc	-do-	-do-
224	Mahendra Nath Sarmah	OC	-do-	-do-
225	S N Roy	oc	-do-	-do-
226	Viswanath Ram	oc	-do-	-do-
227	Khiziruddin Ahmed	OC	-do-	-do-
228	Santipada Bhattacharjee	oc	-do-	-do-
229	Mitharam Sonowal	ST	-do-	-do-
230	Mrs Sarojlata Bora	SC	-do-	-do-
231	Bital Ch Sonowal	ST	-do-	-do-
232	Lalit Ch Sonowal	ST	-do-	-do-
<b>2</b> 33	Ramendra Kr. Das	sc	-do-	-do-
234	Umesh Chakraborty	oc	-do-	-do-
235	Mrs. Kamala Devi	OC	-do-	-do-
236	B.N. Bhagawati	OC	-do-	-do-
237	Harendra Nath Sarmah	OC	-do-	-do-
238	Mrs. Ratani <sup>G</sup> ogoi	oc	-do-	-do-
239	S K Banerjee	OC	-do-	-do-
240	P K Acharjee	oc	-do-	-do-
241	Kamarendra Bhowal	oc	-do-	-do-
2 <b>42</b>	Hem Ch Saikia	ST	-do-	-do-
243	Tileswar Sonowal	ST	-do-	-do-
244	Mularam Phukan	oc	-do-	-do-
245	Kamal Ch Khound	oc	-do-	-do-
246	Dimbeswar Saikia	OC	-do-	-do-
247	Miss Anjali <b>H</b> hattacharjee	OC	-do-	-do-
248	Mrs Amiya Bala Sarmah	OC	-do-	-do-
249	Kamal Ch Baruah	oc	-do-	-do-
250	Krishna Mohon Chowdhury	oc	-do-	-do-
251	P H Hazarika	ST	-do-	-do-
252	Indra Nath <sup>G</sup> og <b>o</b> i	oc	-do-	-do-

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1	2	3	4	5
2 5	33 Ajit D <sub>utta</sub>	oc	SRM'S' DN, SILCHAR	
25	iA Amplanda D		DI OTHORA	-d∞ <b>±</b> 1.10.91
25		oc	-do-	-do-
25	- Inodulut y	OC	-do-	-do-
25		OC	-do-	-do-
25		OC	-do-	-do-
25	and a furakayastu	a oc	-do-	-do-
260		SC	-do-	-do-
261	TOTAL DISWIS	SC	-do-	-do-
262		oc	-do-	-do-
263	3-monara offert about A	OC	-do-	-do-
264	princhaut pep	OC.	-do-	-do-
	and pure cacuat lee	OC	-do-	-do-
265		OC	-do-	-do-
266	-Ferra ou outdivide of th	oc	-do-	-do-
267	THE BISWES	SC	-do-	-do-
268	and remlan puet	oc	-do-	-do-
269		SC	-do-	-do-
270	-1	OC	-do-	-do-
271		SC	-do-	-do-
272		OC	-do-	-do-
273	To and about	OC	-do-	-do-
274		SC	-do-	-do-
275	and a pendabta	oC	-do-	-do-
276	Kiran Ch Roy	oc	-do-	-do-
277	Motilal Ghosh	oc	-do-	-do-
278	Nagendra Ch. Das	SC	-do-	-do-
279	Nripesh Rn.Pur <b>k</b> kayastha	OC	-do-	-do-
280	Nibaran Ch Das	sc	-do-	-do-
281	Niharendu Chakraborty	oc	-do-	-do-
282	Mrs Nilima Chakraborty	oc	-do-	-do-
283	Naruttam Ch Roy	SC	-do-	-do-
284	Pabitra Ch Das	sc	-do-	-do-
285	Pramesh Ranjan Das	sč	-do-	-do-
286	Prabhat Bikram Das	sĉ	-do-	-dp-
287	Pradeep Kr Saha	oc	-do-	-do-
288	Prasanna Kr. Barbhuiya	sc	-do-	-do-
289	Pradip Kr Roy	OC	-do-	-do-
290	Ranjit Bhattacharjee	oc .	-do-	-do-
291	Ramendra Nath Chowdhury	oc	-do-	-do-
292	Rajmani Nath	oc	-do-	

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	-9-		Annexure - 5 (Con	n±đ.)
1	2	3	4	5
293	Mrs Rina Dutta	OC	SRM'S'DN SILCHAR	1.10.91
294	Ramendra Řr Roy	oc	-do-	-do-
295	Sachi Ranjan Bhattacharjee	oc	-do-	-do-
296	Satyendra Kr Das	<b>S</b> C	-do-	-do-
297	Sabirlal Gupta	OC	-do-	-do-
298	Sadhan <sup>C</sup> h Dey	OC	-do-	-do-
299	Sukumar Ch. Chowdhury	OC	-do-	-do-
300	Mrs Sipra Dutta	OC	-do-	-do-
301	Miss Sefali Chowdhury	oc	-do-	-do-
302	Sushil Kr. Dutta	OC	-do-	-do-
303	Mrs Sati Bhattacharjee	OC	-do-	-do-
304	Sukumar Dey Purkayastha	OC	-do-	-do-
305	Swadesh Ranjan Bhadra	OC.	-do-	-do-
306	Tarapada Rey	OC	-do-	-do-
307	Upendra Ch Nath	OC	-do-	-do-
308	Upendra Ch Das	SC	-do-	-do-
309	Nikhil Ch Chakraborty	OC	CACHAR-BN-SILCHAR	-do-
310	Smt Sabita Dey Prukayastha	OC	-do-	-do-
311	Jnandendra Mohan <sup>C</sup> h <b>e</b> kra- borty	oc	-do-	-do-
312	Smt Bibha <sup>S</sup> en	OC	-do-	-do-
313	Sailendra Kr Das	SC	-do-	-do-
314	Joy Kr. Das	SC	-do-	-do-
315	Sukriti Chakraborty	OC	-do-	-do-
316	Satya Rn. Dutta	OC	-do-	-do-
317	Kshitish Ch. Das	SC	-do-	-do-
318	Satya <sup>P</sup> rasad Kar	OC	-do-	-do-
319	Sukumar Chowdhury	SC	-do-	-do-
320	Bimalendu Kar Chowdhury	OC	-do-	-do-
321	Smt Sadhana Sen	OC	-do-	-do-
322	Malati Prava Das	SC	-do-	-do-
323	Prativa Bhattacharjee	oC	-do-	-do-
324	Subendu Sekhar Chakraborty	oc	-do-	-do-
325	Askandar Ali Mazumder	OC	-do-	-do-
326	Sasanka Sekhar Sen	OC	-do-	-do-
327	Rasamoy Bhattacherjee	oc	-do-	-do-
328	Bankim Ch Das	SC	-do-	-do-
329	Subodh Ch Das	SD	-do-	-do-
330	Smt. Bela Das Purkayastha	OC	<b>-</b> do-	-do-

Attella

1	2			
	6	3	4	5
33	1 Monoj Mohon Chakraborty	oc	CHAR DN, SILCHAR	1.10.91
<b>3</b> 3:	2 Santosh Kr. Debroy	OC	-do-	-do-
33	3 Tarban Ali Laskar	oc	-do-	-do- 4
<b>3</b> 34	4 Kumud Ranjan Das	SC	-do-	-do-
<b>3</b> 3!	Maniklal Roy Chowdhury	OC	-do-	-do-
3 <b>3</b> 6		oc	-do-	-do-
331	7 Nirmalendu <sup>S</sup> uk <b>a</b> abaidya	SC	-do-	-do-
338		oc	-do-	-do-
339	Smt.Arati Chowdhury	OC	-do-	-do-
340	Dilip Kr. Dutta	OC	-do-	-do-
341	. Saradindu Mohon <sup>S</sup> ingha	sc	-do-	-do-
342	Rakesh Rn. Malakar	SC	-do-	-do-
343	Sailendra Mohon Chakrabor	ty oc	-do-	-do-
344	Barindra Kr. Deb	OC	-do-	-do-
345	Jyotijibon Chowdhury	oc	-do-	-do-
346	Bidhan Chakraborty	oc	-do-	-do-
347	- de la	oc	-do-	-do-
348	Shyama Das Roy Chowdhury	oc	-do-	-do-
<b>3</b> 49	THE CHILD	OC	-do-	-do-
350	Sarojendu Bhusan Nath	oc	-do-	-do-
351	Santi Ranjan Das	SC	-do-	-do-
352	Sarifuddin Laskar	oc	-do-	-do-
353	Smt. Umassashi Barman	ST	-do-	-do-
354	Monoranjan Das	SC	-do-	-do-
355	Sukhendu Kr. Sengupta	OC	-do-	-do-
356	Subodh <sup>C</sup> h. Sutradhar	<b>6</b> C	-do-	-do-
357	Smt Basana Majumder	oc	-do-	-do-
358	Sitendra Mohon Acharjee	OC	-do-	-do-
359	Monojit Chowdhury	oc	-do-	-do-
360	Smt. Puspa Palit	OC	-do-	-do-
361	Pramotesh Bhattacharjee	OC	-do-	-do-
362	Prahlad Ch Das	SC	-do-	-do-
363	Bimalendu Dey Purakayastha	OC	-do-	-do-
364	Kanailal Suklabaidya	SC	-do-	-do-
3 <b>65</b>	Smt Namita Dey	OC	-do-	-do-
366 367	Subodh Chakraborty	oc	-do-	-do-
367	Md Alimuddin	oc	-do-	-do-
36 <b>8</b> 3 <b>69</b>	Amalendu Dey	OC -	-do-	-do-
370	Sisir Kr. Deb	OC	-do-	-do-
~ 10	Smt. Sandhya Bhattacharjee	<b>BC</b>	-do-	-do-

Attested.

1	2	3	4	5
371	Smt Anjali Dutta	OC	CHAR DN, SILCHAR	1.10.91
372	Bela Brahmacharry	oc	-do-	-do-
373	Debendra Ch Das	SC	-do-	-do-
374	Tarapada Bhattacharjee	OC	-do-	-do-
<b>37</b> 5	Sushil Kr. Bhattacharjee	oc	-do-	-do-
376	Rasamoy Dhar	OC	-do-	-do-
377	Dhirendra Sarkar	SC	-do-	-do-
378	Charitra Ranjan Nag	OC	-do-	-do-
379	Nripendra Narayan Biswas	oc	-do-	-do-
380	Amaya Roy	OC G	UWAHATI DN, GUWHATI	-do-
381	Arun Ch Kalita	OC	-do-	-do-
382	Arabinda Boro	ST	-do-	-do-
383	Md Abdul Mazid	oc	-do-	-do-
384	Achyutananda Deka	OC	-do-	-do-
385	Sri Bhriguram Lahkar	oc	-do-	-do-
386	Bhupendra Nath Kalita	OC	-do-	-do-
387	Bhagya <sup>S</sup> ingh <sup>R</sup> abha	ST	-do-	-do-
388	Bharat Ch Deb Sarma	oc	-do-	-do-
389	Birendra Nath Bora	ST	-do-	-do-
390	Chandiram Kalita	OC	7 <b>-</b> do-	-do-
391	Dhirendra Nath Saikia	ST	-do	-do-
392	Dandi Ram Kalita	OC	-do-	-do-
393	Dulal <sup>C</sup> h Barkakati	oc	-do-	-do-
394	Dineswari <sup>D</sup> utta	OC	-do-	-do-
395	Ghanashyam Bezbaruah	OC	-do-	-do-
396	Hemanta Kr. Sarma	oc	-do-	-do-
397	Mrs Hamida Khatun	OC	-do-	-do-
398	Harendra Nath Das	SC	-do-	-do-
399	Harideb <b>B</b> as	oc	-do-	-do-
400	Ishaque Alisah	oc	-do-	-do-
401	Jiban Ch Laskar	ÓC	-do-	-do-
402	Mrs Jamuna Kalita	OC	-do-	-do-
403	Mrs. Jamini Das	SC	-do-	-do-
404	Jamshed Ali	OC	-do-	-do-
405	Jay Kanta Kalita	OC	-do-	-do-
406	Jay Kantaxkalita Charan B	Beg oc	-do-	-do-
407	Keshab Ch Baishya	OC	-do-	-do-
408	Khagendra Nath Deka	ST	-do-	-do-
409	Kanak Ch Kakati	oc	-do-	-do-
410	Khargeswar Kalita	OC	-do-	-do-
411	Md. Kutubuddin Ahmed	oc	-do-	-do-

Attender

1	2	3	4	5
412	Lakshmipada Bordoloi	ST	GUWAHATI DN, GUWHATI	1.10.91
413	Maniruddin Ahmed	OC	-do-	-do-
414	Mrs. Lipika Purkayastha	OC	-do-	-do-
415	Mahibur Rahman	oC	-do-	-do-
416	Mohibuddin Ahmed	oc	-do-	-do-
417	Mrs Minati Rani Chellapan	oC	-do-	-do-
418	Mahesh Ch Deka	ST	-do-	-do-
419	Malbhog Kalita	OC	-do-	-do-
420	Monoranjan Paul	OC	-do-	-do-
421	Mrs. Manikuntala Bhatta- charjee	oc	-do-	-do-
422	Nagendra <sup>N</sup> ath Dutta	oc	-do-	-do-
423	Mrs. Nilima Ch Das	oc	-do-	-do-
424	Nirmal Ch Das	oc	-do-	-do-
425	Padma Kr. Kalita	OC	-do-	-do-
426	Prafulla Kr. Barman	oc	-đo-	-do-
42 <b>7</b>	Md. Rafiqur Rasool	oc	-do-	-do-
428	Raghab Ch K <b>alit</b> a	oc	-do-	-do-
<b>2</b> 29	Rameswar Das-III	oc	-do-	-do-
430	Rameswar Kalita	oc	-do-	-do-
431	Rajendra Prasad Sarma	OC	-đo-	-do-
432	Mrs Renu Gogoi	oC	-do-	-do-
433	Sarat Ch Goswam¶	OC	-do-	-do-
434	Sarat Ch Baishya	SC	-do-	-do-
435	Surendra Ch Das-II	sc	-do-	-do-
436	Surendra Nath Das-III	ST	-do-	-do-
<b>4</b> 37	Sunil Kr Rudra	oc	-do-	-do-
438	Satish Ch Bhat <b>t</b> a	OC	-do-	-do-
439	Sikender Ali-I	OC	-do-	-do-
440	Satya Charan <sup>M</sup> az <b>umder</b>	oc	-do-	-do-
441	Tarun Ch Kalita	oc	-do-	-do-
442	Umesh Ch Kalita	oc	-do-	-do-
443	Upendra Basumatary	ST	-do-	-do-
444	Upendra Ch Chowdhury	oc	-do-	-do-
445	Kiran Ch Sarma	oc	-do-	-do-
446	Prakash Kalita	oc	-do-	-do-
447	S.Rahman	OC	-do-	-do-
448	Anil Sarma	OC	-do-	-do-
449	•	oc		-do-
450	•	OC		-do-
451		oc		-do-
452	Jiban Ch Das	OC	<b>-</b> do-	-do-

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1	2	3	4	5
45	Rajendra Prasad Patowary	ОС	Guwahati Dn, Guwhati	1.10.91
454	4 Binoy Kr. Sarmah	0 <b>C</b>	-do-	-do-
45	B.N.Chowdhury	OC	-do-	-do-
456	Sushil Kr. Chowdhury	OC	-do-	-do-
457	7 Debendra Ch Chowdhury	ос	-do-	-do-
458	B Dhani Ram Kalita	oc	-do-	-do-
459	Mrs Debinaya Dutta	oc	-do-	-do-
460	) Faizuddin Ahmed	OC	-do-	-do-
461	. Jyotish Ch Kalita	OC	-do-	-do-
462	Mrs. Juthika Rani Chow- dhury	oc	-do-	-do-
463	Maruna Kanta Das-I	oc	-do-	-do-
464	and	OC	-do-	-do-
465	and an areast	OC	-do-	-do-
466		OC	-do-	-do-
467		oc	-do-	-do-
468		ST	-do-	-do-
469	THE THE PART CE	SC	-do-	-do-
470		SC	-do-	-do-
471	Krishna Kanta Saikia	ST	SIBSAGAR DN. JORHAT	-do-
4 <b>7</b> 2	Kanakeswar Hazarika	oc	-do-	-do-
473	Sankar Das	SC	-do-	-do-
474	Smt Rukmini Bala Gogoi	OC	-do-	-do-
475	Rajat Ch Das	sc	-do-	-do-
476	Roseswar Das	OC	-do-	-do-
477	Kamal Ch Bharali	OC	-do-	-do-
478	Bhabesh Ch Dutta	OC -	-do-	-do-
479	Tosheswar Das	SC	-do-	-do-
480	Bhaba Kanta Burgohain	OC	-do-	-do-
481	Tabibjuddin Ahmed	OC -	-do-	-do-
482	Bhuram Das	SC	-do-	-do-
483	Dwijendra Nath Sarma	OC	-do-	-do-
484	Dibakar Nazir	oc	-do-	-do-
485	Dinadhar Saikia	OC.	-do-	-do-
486	Hemodhar Boro	oc	-do-	-do-
487	Hirendra Nath Phukan	OC	-do-	-do-
488	Keshab Ch Bora	oc	-do-	+do-
489 400	Smt Khiroda Kakati	OC	-do-	-do-
190	Nomal Ch Bora	OC	-do-	-do-
191	Umesh Ch Das	SC	-do-	-do-
192	Someswar Bora-I	oc	-do-	-d <b>p-</b>

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1	2	3	4	5
493	Cheniram Kalita	oc	SIBSAGAR DN, Jorhat	xd⊠ 1.10.91
494	Dimbeswar Hazarika	OC	-do-	-đo-
495	Jyotish Ranjan Deb	OC	-do-	-do/
496	Biresh <sup>D</sup> eka	OC	-do-	-do-
497	Cheniram Chutia	OC	-do-	-do-
498	Siba <sup>P</sup> rasad Bhattacharjee	oC	-do-	-do-
499~	Surendra Nath Khanikar	OC	-do-	-do-
500	Smt Susama Das	SC	-do-	-do-
501	Gopal <sup>C</sup> h Phukan	OC	-do-	-do-
502	Mohendra Nath Bora	OC	-do-	-do-
503	Manik Ch Bharali	oc	-do-	-do-
504	Girindra Nath Hazarika	oc	-do-	-do-
505	Gunakanta Kakaty	OC	-do-	-do-
506	Gubin Ch Hazarika	OC	-do-	-do-
50 <b>7</b>	Umeswar Bora Ø	OC	-do-	-do-
508	Smt Surujmala Chutia	OC	<del>-</del> do-	-do-
509	Manik Ch Chetia	oc	-do-	-do-
510	Guna Gobinda Hazarika	SC	-do-	-do-
511	Gazendra Nath Dutta	OC	-do-	-do-
512	Dulal Ch Gogoi	OC	<b>-</b> do <b>-</b> -	-do-
513	Birencra Nath Das	SC	-do-	-do-
514	Bhabendra Nath Bora	OC	-do-	-do-
515	Bipin Ch Deka	OC	-do-	-do-
516	Purna Kanta Shyam	ST	-do-	-do-
517	Budheswar Gogoi	OC	-do-	-do-
518	Smt. Padmawati Gohain	OC	-do-	-do-
519	Paresh Ch Kalita	OC	-do-	-do-
520	Mrs. Sirajun Nahar Hussain		-dp-	-do-
521	Phukan Ch Rajkhowa	OC	-do-	-do-
522	Surendra Nath Bora	O <sup>C</sup>	-do-	-do-
<b>52</b> 3	Smt Queen Begam	OC	-do-	-do-
524	Indreswar Sarmah	OC	-do-	-do-
525	Sonaram Neog	ST	-do-	-do-
526	Smt. Chayarani Roy	OC	-do-	-do-
527	Smt. Dhiren Bala Hazarika	SC	-do-	-do-
528	Bharat Ch Baruah	oc .	-do-	-do-
529	Bhadreswar Saikia	<b>o</b> c	-do-	-do-
530	Birendra Nath Kakati	ОС	-do-	-do-
531	Bhoban Ch Bora	oc	-do-	-do-
532	Boloram Das	sc	-do-	-do-
533	Smt. Bibimai Hazarika	OC	-do-	-do-
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1	2	3	4	5
534	Punyaswar Bora	OC SIBS	SAGAR DN.JOR	HAT 1.10.91
535	Padma Kanta Hatibaruah	OC	-do-	-do-
536	Prafulla Ch Nazir	ОС	-do-	-do-
537	Smt Pratima Gogoi	OC	-do-	-do-
538	Kiron Ch Dutta	OC	-do-	-do-
539	Timeswar Gogoi	oc	-do-	-do-
540	Daula Kanta Mahanta	oc	-do-	-do-
541	Ajit Baruah	OC	-do-	-do-
542	Abdur Ruquib	OC	-do-	-do-
543	Ananda Stephan Barmuch	ST	-do-	-do-
<b>54</b> 4	Arun Ch Baruah	oc	-do-	-do-
545	Aditya Mohon Das	SC	-do-	-do-
546	Aban Kr Baruah	OC	-do-	-do-
547	Amiya Kanti Chowdhury	OC	-do-	-do-
548	Smt Awaba Begum	oc	-do-	-do-
549	Bhupendra Nath Bhattacha	rhee OC	-do-	-do-
550	Smt. Nalini Dutta	OC	-do-	-do-
551	Bhogeswar Kalita	OC	-do-	-do-
552	Golap Ch Bora	oc	-do-	-do-
553	Jagadish Ch Dutta	oc	-do-	-do-
554	Sarat Ch Saikia	OC	-do-	-do-
555	Nagendra Nath Sarma Bhar	awatki oc	-do-	-do-
556	Munindra Nath Sarma Bhag		-do-	-do-
<b>557</b>	Mrs Aruna Barua	OC	-do-	-do-
558	Hargobinda Das	SC	-do-	-do-
559	Jadav Ch Bordoloi	oc	-do-	-do-
560	Miss Maya <sup>G</sup> hosh	OC	-do-	-do-
561	Taranath Borbora	oc	-do-	-do-
562	Kamaleswar Baruah	oc	-do-	-do-
563	Abdul Halim	oc	-do-	-do-
564	Gunjanath Baruah	oc	-do-	-do-

Further, the DPS, Assam Circle, Guwahati is also pleased to promote the following officials who have also completed 26 years service in the cadre of PA/SA/LSG to Higher Selection Grade with effect from the date mentioned against each officials below:

1	S/Sri N N Sarkar	<b>6</b> C	TINSUKIA DN. TINSUKIA	2.11.91
2	Mitradhar Hazarika	ST	-do-	3.11.91
3	Tarini Ch Haloi	oc	DARRANG DN, TEXPUR	2.11.91
4	Nagendra Nath Medhi	OC	-do-	2.11.91

Attented Adv

Annexure-5 (Contd.)

1	2	3	4	5
5.	Aftab Ali	OC DA	RRAN DN.TEZPUR	5.11.91
6	Santi Ranjan Lodh		M 'S' DN SILCH	
7	Abinash Ch. Dey		AR DN SILCHAR	11.10.91
8	Suresh Ch Das	sc	-do-	2.11.91
9	David Gonsalves	OC	-do-	
10	Abinash Ch. Paul	oc	-do-	2.11.91
11	Gajendra Nath Brahma		WAHATI DN GHY	20.11.91
12	Umesh Ch Mahanta	oc	-do-	4.11.91
13	Sarat Ch. Das			1.11.91
14	Rupam Saikia		BSAGAR DNJorhai	
15	Danudhar Hazarika	OC	-do-	6.11.91
	Dendonal Mazarika	oc	-do-	3.12.91

<sup>2.</sup> The officials who cases could not be considered in this DPC due to one or other reasons will be considered in the next DPC. The Divisional Head concerned should completed all pending cases and furnish their names immediately for consideration of their cases in the next DPC.

- 3. The officials who become HSG-II as a result of the Biennial Cadre Reviews and those who are already in HSG-II based on norms prior to the introduction of the Biennial Cadre Review Scheme be posted in order of seniority to man the faollowing posts.
  - (i) Norms bases HSG-II posts viz. HSG-II Postmaster/HSA and HRO.
  - (ii) HSG-II Sub Postmaster, HSG-II Deputy Posmaster etc/HSA & SRO.
  - (iii) Norms based LSG posts i.e. the LSG Supervisory posts.
    - (iv) The remaining officials will be utilised for manning the abovesaid posts at places where adequate number of HSG-II officials are not available and the transfer will be of that of juniormost HSG-II officials. If still there are HSG-II officials, they will continue to do operative duties and they will be assigned the positions which they are considered would contributed in a better manner towards efficiency and better public satisfaction if they are manned by the officials enjoying the Higher Scale of pay.
- 4. The Divisional Heads concerned should prepare a list showing the place of posting of above approved Mofficials in accordance to the above instructions and should submit the same to this office for approval

Sd/- B.S. CHAKRABORTY
APMG (Staff)
O/o CHIEF PMG: ASSØAM CIRCLE: GUWAHATI

AHEATED AND

The Postmaster General Assam Circle Guwahati Camp at Sibsagar HQ Dt. 21.10.92

Sir,

I have the honour to place before you the following few lines for favour of sympathetic consideration and favourable orders.

That Sir, I have been working as Dy. P.M., Sibsagar HQ since a long time.

That Sir, I am a very senior LSG(PA) of Sibsagar and have already 34 years of service.

That Sir, many of my juniors who are still working under my supervision have been promoted under the scheme of Biennial cadre review.

That Sir, to my uttersurprise I have been denial of the Benefit of thescheme of BCR yet.

I therefore beg to request your honour kindly look into the matter sympathetically.

Yours faithfully

Sd/- Sri Golap Ch. Borah Deputy PM, Sibsagar

Attested When.

The Director of Postal Services, Assam Circle, Guwahati-\$\mathcal{B}\$ 781001

Dated 31 Sibsagar the 12.5.92

Through Proper Channel

Sub: Denial of promotion under the Scheme of Biennial Cadre Review.

Sir,

With due honour I beg to state the following few lines for early favourable orders.

That Sir, under the scheme of Biennial Cadre Review Encumbents of existing posts on completion of 26 years of service should be allowed to cross over to the next higher scale. But Sir, even after completion of more than 34 years of service I have been denied of the promotional opportunity while many others who have been working under my supervision and have just completed 26 years of service been allowed to cross over to the scale of HSG-II from LSG P/R, thus in effect rendering me junior to them by 8 years. In this connection I would further like to add that if 'fitness' has anything to do with the promotion, I should not have been deprived as I have till date been officiating as DPM (8B) Sibsagar HPO. and none of the authorities has ever called my fitness into question.

Under above circumstances I beg to request your honour kindly to look into the matter and grant me the promotion which has become over due under the scheme of B C R and oblige.

Yours faithfully,

Sd/- Sri Golap Ch. Baruah DPM (SB) Sibsagar H.P.O.

Attested Adv.

The Supdt. of Post Offices, Sibsagar Division Jorhat Camp at Sibsagar HQ

Sub: Non-issue of EB certificate & Debarred from Dept. Promotion.

Sir,

I would like to draw your kind attention towards the fact that I have been serving in P.A. cadre since 1959 and was promoted in LSG cadre in 1982 (OTB). My increment was due on 1.3.92 at the stage of 1800-1850/-but in the absence of EB certificate the said increment was not drawn by me the P.M., Sibsagar and thus I have been made stagnant.

Secondly officials junior to me in my cadre have been promoted in  $\mathrm{HS}^G$  II cadre in 1992 whereas being the senior man have been deprived of promotion due to the me for nothing my fault.

You are requested to look into the matter sympathetically,

Yours faithfully,

Sri Golap Ch. Baruah PA (LSG) Sibsagar 22.3.93

Atte & 1-ed

TheChief Postmaster General N.E. Circle , Assam, Guwahati

Dated Sibsagar the 1.10.1994

Sub: Denial of promotion under the Scheme of Biennial Cadre Review.

Sir,

I have the honour to place before you the following few lines for for of sympathetic consideration and favourable orders.

That Sir, under the scheme of B.C.R. incumbents of existing posts on 26 years of service But Sir I have completed about 36 years since beginning of my service but not allowed to cross over to the scale of HSG II from LSG P.A. In this connection have promoted junior to me more than 8 years service. I have been deprived of the same.

Sir, in this connection I may be allowed to draw your pointed kind attention that several reference were made through proper channel to you to response to which is still awaited from your ends.

I therefore beg to request your honour kindly look into the matter sympathetically.

Yours faithfully,

Copies of previous representations enclosed .

Sd/- Golap Ch. Boruah Retd. SPM Nitaipukhuri Koaimara Satra P.O. Sukampukhuri Via O<sup>N</sup>GC Sibsagar

Attested all.

N THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI,

0. A. Mo. 223 OF 1995

Shri. Golap Chandra Baruah

- Versus -

Union Of India & Others.

- A N D -

## IN THE MATTER OF ;

Written statements submitted by the Respondents No. 1, 2, 3, 4 and 5.

## Written Statements:-

The humble Respondents submit their Written Statements as follows:-

That before submission of Parawise reply to the Original Application, the Respondents deem it necessary to give a brief back ground of the Applicant's case for proper adjudication of the case which is as follows:-

Shri. Golan Chandra Baruah was entered in Service as Postal Clerk on 8.6.1959 and confirmed to the cadre w.e.f.
1.2.1965. He was promoted to Lower Selection Grade TBOP
w.e.f.30.11.1983 and completed 26 years of service on
7.6.1985. On introduction of Biennial Cadre Review Scheme on October 1991 his name was included in the list for promotion. But Superintendent of POs, Sibsagar Division did not recommend his case considering his confidential records and his case was not considered by DPC in 1992. In later course while he was working as Dy. Postmaster, Sibsagar, Shri. Baruah involved with a case of frandulent withdrawal from Sibsagar contd.... P-2/-

Surprision k corrector con the sproble or to the contract

1.

W

X

SB a/c No.217078 of the following dates:-

14-7-1992

Rs. 20,000.00

16-7-92

Rs. 15,000.00

28-7-1992

Rs. 10.000.00

Rs. 45.000.00

As such he was placed under suspension vide

Memo No. F4-13/92-93 dated 9.4.1993 which was given effect

from 17.4.1993. He was charge sheeted under Rule-16 of

CCS(CCA)Rules and finally awarded punishment of Recovery

of Rs. 7,200/-from pay in equal 12 instalments vide SPOs,

Sibsagar Memo No. F4/13/92-93 dated 30.9.93. The recovery of

the amount was completed in September 1994. As the applicant

was punished hence his case was not considered for promotion

to BCR Cadre(B- HSG-II). The Official was retired from service

on superannuation on 30.9.1994.

- 2. That with regard to the statements made in paras

  1 & 2 of the application, the Respondents have no comments.
- That with regard to the statements made in para 3 of the application, the Respondents beg to state that Shri. Gola? Chandra Baruah applicant was entered in service on 8.6.1959 and confirmed to the PA Cadre w.e.f.1.2.1965

  He was promoted to one TBOP w.e.f.30.11.1983 and completed 26 years service on 7.6.1985. On introduction of B.C.R. Scheme his name was forwarded to C.O. under file mark B-2/Review/93 dated 10.2.1992 at S1.68 but his case was not considered by the D.P.C. In later course while he was working as Dy Post Master Sibsagar the applicant was involved with a case of fraudulent withdrawal from Sibsagar SB a/c No.217078 of the following dates:-

14/7/1992

Rs. 20,000.00

16/7/1992

Rs. 15,000.00

28/7/1992

Rs. 10.000.00

As such he was placed under suspension vide memo No. F4-13/92-93 dated 9.4.1993 which was given effect from 17.4.1993. The suspension order was revoked vide memo No. F4-13/92-93 dated 22.7.1993 and effected from 26.7.1993. He was charge sheeted vide memo of dated 19.8.1993 and finally vide memo No.F4-13/92-93 dated 30.9.1993 and awarded recovery of R.7,200/-from pay and finally recovered from the pay bill of September 1994. Sri. Golap Chandra Baruah the applicant was retired on superannuation in the afternoon of 30.9.1994. The period of suspension was ordered as spent on duty vide memo No.F4-13/92-93 dated 3.8.1994.

For promotion to the BCR cadre again his name was forwarded to C.O vide No.B/2/BCR/91-94 dated 7.4.1994 but his case was not considered by the C.O.

- 4. That with regard to the statements made in paras 4 and 5 of the application, the Respondents have no comments.
- 5. That with regard to the statements made in paras 6.1, and 6.2 of the application the Respondents have no comments the same being matters of records.
- of the application, the Respondents beg to state that it is fact that the applicant had completed 26 years service on 7.6.1985. But his promotion to the BCR Cadre was not considered by the D. P. C. probably due to unsatisfactory services and involvement with a case of fraudulent withdrawal of R. 45,000/-from SB a/c No.217078 between period 14.7.1992. (The details particulars of withdrawal furnished in para 3) above.
- 7. That with regard to the statements made in para 6.4 of the application the Respondents beg to state that they have no comments the same being of matters of records.
- 8. That with regard to the statements made in para 6.5 and 6.6 of the application the Respondents have no comments the same being matters of records.

- 9. That with regard to the statements made in para 6.7 of the application, the Respondents have adequately replied against para 3 of the application.
- the application the Respondents beg to state that since the service of the applicant was unsatisfactory and became of involved with fraudulent withdrawal case during 1992.

  During 1993 he was placed under suspension and finally awarded punishment of recovery on 30.9.1993. The punishment ended on the date of his retirement. As such, it is not at all applicable for him for citing the name of his juniors promoted to BCR Cadre ignoring his case.
- of the application, the Respondents beg to state that the presumption of the applicant is incorrect. During 1992 case of fraudulent withdrawal came to light. So during pendency of investigation and Disc./action he was not eligible for promotion to the BCR Cadre.
- That with regard to the statements made in para 6.10 of the application the Respondents beg to state that as per D. P. C. Minutes for the year 1992-& 1994 it appear that he was not found suitable and as such the D. P. C. did not recommend his case for promotion, Therefore, the applicant is not entitled for pensionary benefits as claimed.
- 13. That with regard to the statements made in para 6.12 of the application, the Respondents disputes the same.
- 14. That with regard to the statements made in para 7 of the application, regarding reliefs sought for the Respondents beg to state that the applicant is not entitled to any of the reliefs sought for and as such the application is liable to be dismissed.

- Respondents beg to state that none of the grounds is maintainable in Law as well as in facts and as such the application is liable to be dismissed.
- 16. That the Respondents submits that the application has no merits and hence the same is liable to be dismissed.

## VERIFICATION

I, J.N. Sarmah, Assistant Postmaster

General (Vig), Office of the C.P.M.G. Assam Circle, Guwahati

do hereby solemnly declared that the statements made above
in Written statements are true to my knowledge, belief and
information and I sign the Verfication on this 2016

day of January 1997 at Guwahati.

Fiterora Nath Swamah

Declarant.

Asstt. Postmaster General (Vig)

Assam Circle. Guvahati-781001